

Service Tax Appeal No. 77908 of 2018

Arising out of Order-in-Appeal No. 06/SKS/BOL/ST/2017-18 Dated 29.01.2018 passed by Additional Director General(Taxpayer Services), Central Excise, Customs & Service Tax, Kolkata.

M/s. Sarojini Engineering Works

D 147, Urigagarine Path, Bidhannagar,
Durgapur-713212
Dist.Bardhaman, (W. B.)

Appellant (s)

VERSUS

Commr. of Central Goods & Service Tax, Bolpur

Sian, Bolpur, Dist. –Birbhum,
West Bengal, 731204

Respondent (s)

APPEARANCE :

None for the Appellant

Shri K. Chowdhury, A. R. for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75309/2021

Date of Hearing : 17 June 2021

Date of Decision : 17 June 2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)

Member (Judicial)

Pooja